

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI THE 31ST MAY:, 1980

NOTIFICATION  
INCOME TAX

No. 3460 (F.No. 187/12/80-IT(AI)): In exercise of the powers conferred by sub-section (1) of the Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No. 2309 (F.No. 187/11/78-IT(AI) dated 25th May, 1978) as amended from time to time.

(i) Existing entries under col.3 against Sl. No.9 shall be substituted by the following entries:-

<u>Commissioner of Income-tax</u>	<u>Headquarters</u>	<u>Jurisdiction</u>
1	2	3
9. Delhi (Central-I)	New Delhi	Central Circles I to X, XXV and xxvi, New Delhi and Central Circle I and IV Meerut.

This notification shall take effect from 5-5-80

Sd/-  
( B.M.SINGH )  
UNDER SECY., CENTRAL BOARD OF DIRECT TAXES.

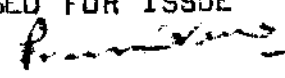
To  
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10. Commissioner of Income-tax Central-I, New Delhi

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AUTHORISED FOR ISSUE

  
(P.N.VERMA)  
ASSTT. DIRECTOR OF INSPECTION (RS&P)  
Nair/5-6-80

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